



(Proceedings through Video Conferencing)

HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPPIL No. 27 of 2020

Suo Moto W P(P I L) Versus State Of Chhattisgarh

WPPIL/66/2021, WPPIL/73/2021

11/08/2021	<p>Shri Prafull N. Bharat, Senior Advocate appears as <i>amicus curiae</i> with Shri Harshal Chouhan, Advocate.</p> <p>Shri Kishore Narayan, Advocate for the petitioner in WP PIL No.66 of 2021.</p> <p>Shri Shakti Raj Sinha, Advocate for the petitioner in WP PIL No.73 of 2021.</p> <p>Shri Vivek Ranjan Tiwari, Addl. Advocate General with Shri Chandresh Shrivastava, Dy. Advocate General & Shri Vikram Sharma, Dy. Govt. Advocate for the State.</p> <p>Shri Ashish Shrivastava, Senior Advocate with Shri Aman Pandey & Ms Ashmita Singhai, Advocate for the SLSA.</p> <p>Shri Kishore Bhaduri, Senior Advocate with Shri Pankaj Singh, Advocate for the SBC.</p> <p>Shri Abhishek Sinha, Senior Advocate with Shri Samarath Singh Marhas, Advocate for the Railways.</p>



WP PIL No.27 of 2020

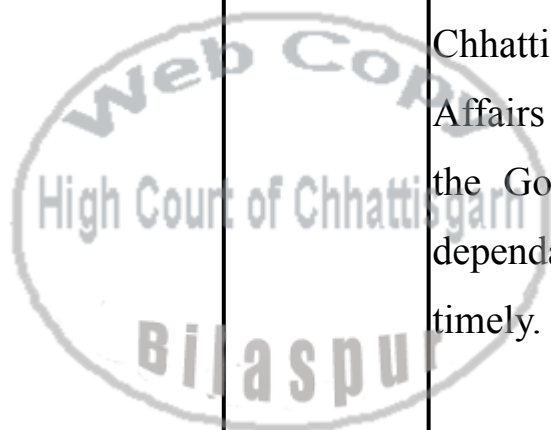
Shri Kishore Bhaduri, learned Senior Advocate appearing for the State Bar Council, would submit that out of 51 death claims, which have been cleared for payment, 11 dependants of deceased lawyers have been paid some amount. He would further submit that necessary funds are awaited from the State Government, therefore, there is some delay in making payment to the remaining beneficiaries.

Let the Principal Secretary to the Government of Chhattisgarh, Department of Law & Legislative Affairs shall file affidavit explaining reasons as to why the Government's share in the death claims to the dependants of a deceased lawyer is not released timely.

WP PIL Nos.66 of 2021 and 73 of 2021

After hearing learned counsel for the parties it seems there is no agreement between the parties as to whether any convict was released pursuant to the first order of the Hon'ble Supreme Court/High Power Committee recommendation in the year 2020 suffering jail sentence of seven years or more, but have not been released on this occasion.

Let learned counsel for the petitioner bring on record the facts/data of the prisoners who are suffering jail





sentence of seven years or more were released in 2020 consequent upon the Hon'ble Supreme Court's order/High Power Committee resolution but have not been released after the second order of the Hon'ble Supreme Court and second resolution of the High Power Committee.

As prayed, post all these matters on 20th August, 2021.

Sd/-

(Prashant Kumar Mishra)
Acting Chief Justice

Sd/-

(N.K. Chandravanshi)
Judge

Gowri

